

**GOVERNMENT OF INDIA  
POWER  
LOK SABHA**

UNSTARRED QUESTION NO:5956  
ANSWERED ON:02.05.2013  
COMPENSATORY TARIFF FOR POWER PLANTS  
Sivasami Shri C.;Venugopal Shri P.

**Will the Minister of POWER be pleased to state:**

- (a) the details of the power plants in the country which approached the Central Electricity Regulatory Commission (CERC) and filed petitions under the Electricity Act, 2003 for seeking compensatory tariff;
- (b) whether the CERC has suggested for setting up of a Committee to recommend the compensatory tariff for power plants expeditiously; and
- (c) if so, the details thereof?

**Answer**

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF POWER ( SHRI JYOTIRADITYA M. SCINDIA )

(a) :As per information made available by the Central Electricity Regulatory Commission (CERC), the following generating companies have approached the Central Commission for relief on account of the escalation in international coal prices and the impact of the Regulation of the Government of Indonesia which required the long term fuel supply agreement for export of coal from that country to be aligned with the international price of coal:

- (i) Adani Power Limited.
- (ii) Tata Power Limited through its subsidiary Coastal Gujarat Power Limited.
- (iii) Reliance Power Limited through its subsidiary Coastal Andhra Power Limited.

(b) & (c) : In case of Adani Power Limited and Tata Power Limited, the Commission has issued orders with dissent note from one of the members, directing the Generators and the State Distribution Companies/State Governments to constitute committees to suggest compensatory tariff which can be admissible over and above the tariff agreed to in the PPA for the period of hardship on account of escalation in international coal prices.